

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI CIRCUIT BENCH AT KOCHI

IN

ORIGINAL APPLICATION NO. 06 OF 2020 (SZ)

Petitioner(s) :: Suo motu

Vs.

Respondents :: The District Collector & Others

VOLUME 1

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Dated this the 03rd day of November 2021

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Application no. 06 of 2020 (SZ)

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**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA
STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,
THRISSUR, THE 4TH RESPONDENT**

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SOUTHERN ZONE, CHENNAI CIRCUIT BENCH AT KOCHI

Application no. 06 of 2020 (SZ)

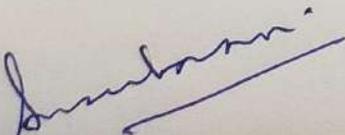
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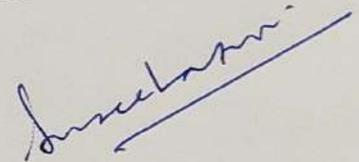
1. It is respectfully submitted that the 4th respondent is representing the 2nd respondent also in this application.
2. It is submitted that Honourable NGT has directed this respondent vide order dated 21.09.2021 in this O.A. to file further progress report. Authorisation under Solid Waste Management Rules, 2016 has already been issued to Chalakudy Municipality subject to certain conditions, for a period of one year. The municipality has set up centralised facilities of total capacity 3.95 TPD and decentralised facilities like Bucket compost (Kitchen bin), Biogas plant, Bio composter bin, Bio digester pot, Ring compost, Vermi compost of total capacity 6.15 TPD for biodegradable waste. The validity of the authorisation will be further extended after the conditions imposed in the authorisation regarding additional facilities to be provided are complied with.



3. It is further submitted that the 2nd respondent had constituted a committee in compliance with the order of Hon'ble NGT for the assessment of environmental damage caused by the fire accident. The committee have assessed an environmental damage of Rs 32,48,028/- and a show cause notice has been issued to Chalakkudy Municipality under Section 5 of the Environmental Protection Act, 1986, read with the Government of India Notification S.O. 327(E) dated 10.04.2001 for not recovering the same. Copy of the show cause notice issued to the Municipality is produced herewith and marked as Annexure R4 (a).

4. It is submitted that further action will be taken based on the reply to the show cause notice from the Chalakkudy Municipality.

Dated this the 3rd day of November, 2021



FOURTH RESPONDENT